

A

**INDEX OF AFFIDAVIT WITH REGARD TO JOINT COMMITTEE REPORT
SUBMITTED BEFORE HON'BLE NGT DATED 13TH NOVEMBER,2022**

**BEFORE HON'BLE NATIONAL GREEN TRIBUNAL WESTERN
ZONE BENCH, AT -JUNE**

Original Application No 69 of 2022 WZ.



SUNIL PHARATE

..... } Applicant.

STATE OF MAHARASHTA AND OTHERS.

..... } Respondents.

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Dattatraya Devale, Advocate.

AFFIDAVIT WITH REGARD TO JOINT COMMITTEE REPORT SUBMITTED BEFORE HON'BLE NGT DATED 13TH NOVEMBER, 2022



BEFORE HON'BLE NATIONAL GREEN TRIBUNAL, WESTERN ZONE BENCH, AT-PUNE

Original Application No.69 of 2022WZ.

SUNIL PHARATE.

.....} Applicant.

State of Maharashtra and Others.

.....} Respondents.

Affidavit in response to the Joint Committee Report dated 13th November, 2022.

I, Vikas Ramdas Abhale, Distillery Manager of the R.N.16 hereby filing this affidavit in response to the Joint Committee Report dated 13th November, 2022 only with a limited purpose to bring on record true & correct facts and circumstances in respect of how the R.N. 16 is not responsible to the Fishkill and what steps it has taken in respect of certain points raised by the MPCB and also in respect of Joint Committee Report as under:

- 1) M/s Yashwantrao Mohite Krishna SSK Ltd. (Sugar Unit) - M/s Yashwantrao Mohite Krishna SSK Ltd , Distillery is attached to M/s Yashwantrao Mohite Krishna SSK Ltd. (Sugar)and therefore working & operated on seasonable basis. It has been granted Consent to Operate vide Letter dated 21st December, 2021which was valid up to 31-08-2022, i e till the sugar-unit of the R.N. 8 was over and raw material was available for that particular season. As far as Respondent-Sugar Unit is concerned, the R.N. 8 has already filed a detailed para-wise reply and would like to make additional submissions limited to the additional points if any unanswered which are raised in the Joint Committee Report dated 13th November, 2022, which is received subsequently by it.

The Joint Committee has already taken on record all the steps taken by the Sugar-Unit (R.N.8) on record and only suggested that the R.N.8 to carry-out adequacy assessment report of the existing ETP through a Reputed Govt. Institute/Engineering College & augment the ETP so as to achieve the MPCB-Standards. It is further recommended to provide CPU for recycle/reuse of treated effluent in compliance to the schedule-I (1B)

- 2) In fact, the R.N. 8 has already brought on record effective steps taken by it in its earlier affidavit dated 01st October, 2022 (Pages-46-90) and therefore in this affidavit submissions are made limited to the points raised in the Joint Committee Report only as below:
 - a) At the time of incident of Fishkill mentioned in this application, both the Sugar & Distillery Units were not in operation on account of season was over since more than a month prior to incidence of Fishkill.
 - b) The distance, nalla is admittedly 3 km and the Fishkill spot are admittedly about 40km and therefore by no stretch of imagination the effluents of the R. Nos. 8 & 16 reached to the Fishkill spot.
 - c) The R.N.16 Distillery in the particular season after which Fishkill occurred did not operated more than 198 days, hence, no question of excess production arisen.
 - d) The Distillery has provided ZLD arrangements followed by Multipressure Distillation Reboiler, Bio methanation Plant & then MEE with Bio-Composting from 2009.



e) Now, as recommended by Joint Committee, the Respondent No. 16 is adopting Multipressure – Distillation Reboiler, Bio methanation plant, MEE & Bio-Composting.

f) With due respect, it is submitted that no heavy rains noted from the perusal of rainfall data, which may lead our treated effluents to nalla at a distance of 3 km or river point of Fishkill at a distance of 40 km. The Record of Rainfall from the month of June, 2022 to May, 2023 is enclosed and marked as an Annexure-I. It can be therefore concluded that there was no possibility to reach effluent or even overflow of compost pit runoff to nearby nalla at a distance of 3 km or very remote or no possibility to reach spot of Fishkill at a distance of about 40 km.

g) The R. N. 8 & 16 would like to refer to the Visit & Inspection Report dated 14th July, 2022, which clearly observed that both the sugar & distillery units were closed due to season over. It was specifically noted in the visit report dated 14th July, 2022 that there was not found any dead fish incident at Khubi nalla where he visited. Whatever points or recommendations made by the officer of the MPCB in the said visit report or in the subsequent correspondence are being attended by the R. Nos. 8 & 16 respectively as submitted hereinafter.

h) Respondent Nos. 8 & 16 have already engaged the Govt. College of Engineering, Karad to prepare the Feasibility Report of ETP & Air Pollution Control System. The documents in respect of the work in progress duly supported by necessary payments made to it dated 28-06-22, 16-07-22 & 20-08-22 are enclosed and marked as an Annexure-II. collectively.

i) The Respondent-MPCB had issued the proposed directions dated 23rd July, 2022 might be on account of Fishkill incidence. The R.N. 8 & 16 had already submitted a detailed reply in respect of steps taken with the compliance done by it & requested to withdraw the Proposed Directions dated 23rd July, 2022, pointing out that it is not discharging any type of effluent outside the premises. Whatever slightly coloured water appeared to be running seen in rain water in the pipeline was immediately diverted to the lagoon. It was also fairly stated that due to heavy rainfall some of rain water was getting mixed on the empty compost yard ground and lagoons, hence, flow was having slight colour but Ph noted was 7.5 and there was quite dilution. True copy of the Reply dated 27th July, 2022 is enclosed herewith and marked as an Annexure-III.

j) The R.N. 16 has been granted permission for 900CMD capacity of bio methanation plant and MEE of 900 CMD consent out of 720 CMD effluent generation for composting thereby achieving ZLD. Accumulated sludge from existing lined spent wash storage lagoon collected and mixed with the composting and compost is sold. Photographs of the same are enclosed herewith & marked as an Annexure-IV collectively. Piezometer Well has been installed before start of manufacturing activity. I am also enclosing Authority-Letter to represent VM Krishna SSK Ltd and marked as an Annexure-V.

k) Unlined Lagoons scrapping process is under process.

Under the above circumstances, the R. Nos. 8 and 16 are not at all responsible for any of the Fishkill incidence occurred at a distance of 40 km away from its location or site. Therefore, both the Respondents may kindly be discharged from the proceeding by deleting their names.

Solemnly affirmed on this 24th day of August 2023 at Karad.

For and on behalf of the Respondent Nos. 8 & 16 respectively.





[Signature]
Authorized Signatory
GM (DISTILLERY)

VERIFICATION

I, Vikas Ramdas Abhale, General Manager of the Respondent No.16 do hereby verify and state that the contents of above affidavit in paragraphs 1 and 2 are true to the best of my knowledge and belief and all Annexures thereto are true copies of the office documents and duly signed by me after verification of record thereof.

Dated this 24th August, 2023.

[Signature]
Authorized Signatory
GM (DISTILLERY)



NOTED & REGISTERED
TODAY AT KARAD
SR No 1813/2023
DATE 26 AUG 2023

BEFORE ME

[Signature]
ADV ASHUK V MOHITE
NOTARY GOVT OF INDIA
KARAD, DISTRICT SATARA
REGD No 5125



Solemnly affirmed before me by
Shri / Smt. Vikas Ramdas Abhale
R/o. Shivnagar, Tal. Karad
Who is identified before me by
Shri / Smt. Self
to whom I Know Personally

Yashwantrao Mohite Krishna Sahakari Sakhar Ltd., Rethare (BK)
 Rainfall in MM (24 Hrs.)
 June-2022 To May -2023



| Sr.No | Date | Factory Site | | Agriculture Collage | |
|-------|------------|--------------|--------|---------------------|------------|
| | | Today | Todate | Today | Todate |
| 1 | 01/06/2022 | | | | |
| 2 | 02/06/2022 | 0 | 0 | 0 | |
| 3 | 03/06/2022 | 2.2 | 2.2 | 0 | |
| 4 | 04/06/2022 | 0 | 2.2 | 0 | |
| 5 | 05/06/2022 | 7.6 | 9.8 | 6.0 | |
| 6 | 08/06/2022 | 50.0 | 59.8 | 41.0 | 124.40 |
| 7 | 09/06/2022 | 0 | 59.8 | 0 | |
| 8 | 10/06/2022 | 0 | 59.8 | 0 | |
| 9 | 17/06/2022 | 14.0 | 73.8 | 11.0 | |
| 10 | 18/06/2022 | 0 | 73.8 | 0 | 151 |
| 11 | 19/06/2022 | 2.6 | 76.4 | 16.0 | |
| 12 | 24/06/2022 | 1 | 77.4 | 0 | 159 |
| 13 | 26/06/2022 | 2.4 | 79.8 | 8.0 | 162 |
| 14 | 29/06/2022 | 29.6 | 109.4 | 3.0 | |
| 15 | 01/07/2022 | 2.8 | 102.2 | 0.0 | 178 |
| 16 | 04/07/2022 | 7.2 | 119.4 | 16.0 | 115 |
| 17 | 05/07/2022 | 11.2 | 130.6 | 14.0 | 122.0(199) |
| 18 | 06/07/2022 | 9.2 | 139.8 | 7.0 | 126.0(203) |
| 19 | 07/07/2022 | 2.6 | 142.4 | 7.0 | 132.0(209) |
| 20 | 08/07/2022 | 9.6 | 152.0 | 4.0 | 144.0 |
| 21 | 09/07/2022 | 21.6 | 173.6 | 6.0 | 153.0(230) |
| 22 | 10/07/2022 | 12.0 | 185.6 | 12.0 | 163.0(240) |
| 23 | 11/07/2022 | 14.0 | 199.6 | 9.0 | 174.0(251) |
| 24 | 12/07/2022 | 28.0 | 227.6 | 10.0 | 189.0(266) |
| 25 | 13/07/2022 | 15.4 | 243.0 | 11.0 | 193.0(270) |
| 26 | 14/07/2022 | 5.4 | 248.4 | 14.07 | 196.0(273) |
| 27 | 15/07/2022 | 9.4 | 257.8 | 3.0 | 196.0(273) |
| 28 | 16/07/2022 | 5.0 | 262.8 | 0 | 196.0(273) |
| 29 | 17/07/2022 | 2.4 | 265.2 | 0 | 196.0(273) |
| 30 | 18/07/2022 | 0 | 265.2 | 0 | 196.0(273) |
| 31 | 19/07/2022 | 0 | 265.2 | 0 | 196.0(273) |
| 32 | 27/07/2022 | 0 | 265.2 | 0 | 196.0(273) |



Phone No. (02164) 272414, 8275706613
Web : <http://geekarad.ac.in>
Email: principal@geekarad.ac.in,
principal.geekarad@iltmaharashtra.gov.in

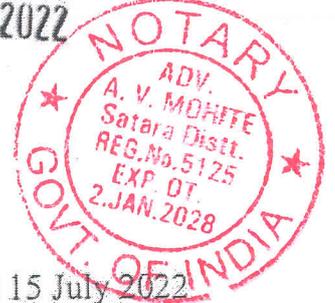
Annexure II collectively



Govt. of Maharashtra
GOVT. COLLEGE OF ENGINEERING, KARAD
(An Autonomous Institute of Govt. of Maharashtra)
Vidyanagar, Karad -415124 Dist.- Satara

GCEK/CIVIL/Env/ 273g
Date - 16 JUL 2022

To
Managing Director
Yashwantrao Mohite Krishna Sahakari sakhar karkhana Ltd;
Rethiare Bk. Tal., Karad, Dist. Satara



Reference: Your letter No. Ymkssk/Environment/2457/2022-23, Dated 15 July 2022

Subject – Payment for Consultancy Charges ...

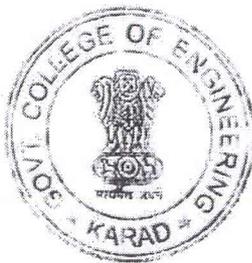
Dear Sir

With reference to the above cited subject, it is requested that deposit/transfer consultancy charges of Rs. 4,72,000/- (including GST) towards account of Principal, Government College of Engineering Karad. The work will initiate after the receiving 100% charges as per the work order. The separate invoice will be issue for other expenditures in due course of time based on actual expenditures occurred for testing, travelling etc.

You can transfer the amount by NEFT/RTGS to Bank A/C with following details;

Name of A/C: Principal, Govt. College of Engineering, Karad.

State Bank A/c: 33478059615, IFSC:SBIN0004648, Branch: Treasury Branch,
Karad (GST : 27AACTG7970MIZI)



(Signature)
Principal
16/7/22
Government Engineering College Karad



Phone. No. (02164) 272414, 8275706613
Web: <http://geekarad.ac.in>
Email: principal@geekarad.ac.in,
principal.gceekarad@dtmaharashtra.gov.in

Govt. of Maharashtra
GOVT. COLLEGE OF ENGINEERING, KARAD
(An Autonomous Institute of Govt. of Maharashtra)
Vidyanagar, Karad -415124 Dist.-Satara.

GCEK/CIVIL/Env/ 3210

Date - 20 AUG 2022

To
Managing Director,
Yashwantrao Mohite Krishna Sahakari Sakhar Karkhana Ltd; Rethare Bk.
Tal. Karad, Dist. Satara (Maharashtra) 415108

Subject – Status of Feasibility Report of Effluent Treatment Plant and Air Pollution System

Reference: Your work order no. Ymkssk/Environment/2022-23/2457, Dated 15-07-2022

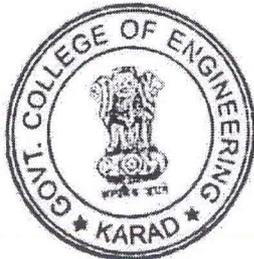
Dear Sir

The faculty member of our institute Prof. A. B. Landage has been initiated the work for feasibility report for effluent treatment plant and air pollution system of the sugar factory and visited the site on 01st July 2022 and 04th August 2022. The detail report shall submit in due course of time after completion of work satisfactory.

The fee of consultancy work deposited vide receipt no. 16119, dated 25.07.2022.

Principal

Government Engineering College Karad





Phone. No. (02164) 272414, 8275706613
 Web: <http://gcekarad.ac.in>
 Email: principal@gcekarad.ac.in,
principal.gcekarad@dtmaharashtra.gov.in

Govt. of Maharashtra
GOVT. COLLEGE OF ENGINEERING, KARAD
 (An Autonomous Institute of Govt. of Maharashtra)
 Vidyanagar, Karad -415124 Dist.-Satara.

GCEK/CIVIL/ Env/ 2477

Date - 28 JUN 2022

To
 The Managing Director
 Yashvantrao Mohite Krishna Sahakari Sakhar Karkhana Ltd
 Rethare Bk. Tal. Karad Dist Satara



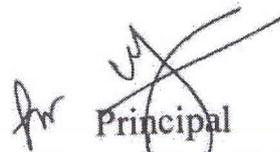
Subject - Consultancy Charges for ETP feasibility report...
 Reference: Your letter no. 1894, dated 16-06-2022

Dear Sir

The charges for preparing ETP feasibility report as below:

| Sl No | Description | Charges in Rs | GST (18%) in Rs. | Total in Rs |
|-------|---|---|------------------|-------------|
| 1 | Consultancy Charges | 2,00,000 | 36,000 | 2,36,000/- |
| 2 | Testing Charges | at actual depends on sampling and number of test | | |
| 3 | Logistic, stay and food arrangement at Rethare | By Yashvantrao Mohite Krishna Sahakari Sakhar Karkhana Ltd | | |
| 4 | Traveling expenses and misc. charges during travelling/ stationery charges during studies | Will be transfer to travelling person accounts by Yashvantrao Mohite Krishna Sahakari Sakhar Karkhana Ltd | | |

Please deposit/transfer the mentioned charges to account of Principal, Government College of Engineering, Karad. (Account No. 33478059615, Bank - SBI Karad Treasury, IFSC Code-SBIN0004648, GSTTIN/UIN: 27AAAAG44541ZW, PAN: AAAAG4454F)


 Principal

Government Engineering College Karad



Phone. No. (02164) 272414, 8275706813
 Web: <http://gcekarad.ac.in>
 Email: principal@gcekarad.ac.in,
principal.gcekarad@dtmaharashtra.gov.in

Govt. of Maharashtra
GOVT. COLLEGE OF ENGINEERING, KARAD
 (An Autonomous Institute of Govt. of Maharashtra)
 Vidyanagar, Karad -415124 Dist.-Satara.

GCEK/CIVIL/Env/2978
 Date - 28/06/2022

To
 The Managing Director
 Yashvantrao Mohite Krishna Sahakari Sakhar Karkhana Ltd
 Rethare Bk. Tal. Karad Dist Satara



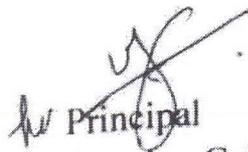
Subject - Consultancy Charges for Air Pollution System feasibility report...
 Reference: Your letter no. 1894, dated 16-06-2022

Dear Sir

The charges for preparing Air Pollution System feasibility report as below:

| Sl No | Description | Charges in Rs | GST (18%) in Rs. | Total in Rs |
|-------|---|---|------------------|-------------|
| 1 | Consultancy Charges | 2,00,000 | 36,000 | 2,36,000/- |
| 2 | Testing Charges | at actual depends on sampling and number of test | | |
| 3 | Logistic, stay and food arrangement at Rethare | By Yashvantrao Mohite Krishna Sahakari Sakhar Karkhana Ltd | | |
| 4 | Traveling expenses and misc. charges during travelling/ stationery charges during studies | Will be transfer to travelling person accounts by Yashvantrao Mohite Krishna Sahakari Sakhar Karkhana Ltd | | |

Please deposit/transfer the mentioned charges to account of Principal, Government College of Engineering, Karad. (Account No. 33478059615, Bank - SBI Karad Treasury, IFSC Code-SBIN0004648, GSTTIN/UIN: 27AAAAG44541ZW, PAN: AAAAG4454F)


 Principal

Government Engineering College Karad



YASHWANTRAO MOHITE KRISHNA SAHAKARI SAKHAR KARKHANA LTD; RETHARE BK.

Post Shivanagar, Tal. Karad, Dist. Satara. (Maharashtra) Pin 415 108.

Tel. : 02164 - 266222 to 266225

Tel. : 02342 - 234070, 234071

E-mail : ymkrishnassk@rediffmail.com

Fax : 02164 - 266226

E-mail : ymksskcoegen@gmail.com

Ref. No. Ymkrishna/distillery/2022-23/

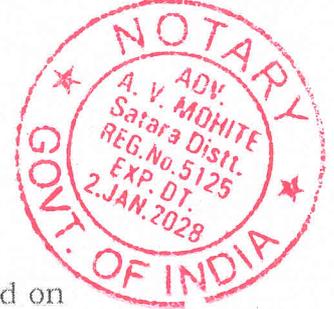
2705

Date : 25/07/2022.

27 JUL 2022

To,

Hon'ble Regional Officer,
Maharashtra Pollution Control Board,
3rd floor, Jog center, Near Vodafone office,
Old Pune-Mumbai Road, Wakadewadi,
Shivajinagar, Pune-411003.

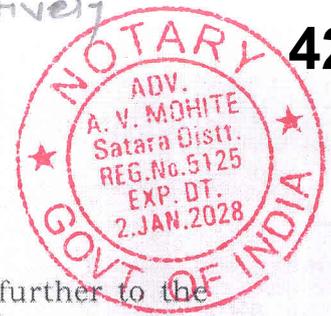


Subject: Appeal for withdrawal of proposed Direction issued on
Dated : 23th July 2022-Reg.
Ref: your letter MPCB/ROP/MPCB/PD/2207220004
dated: 22th July 2022.

Respected sir,

This has reference to your above letter which was received by us on 23/07/2022. In the same, certain observations recorded during the visit of 14/07/2022 same clarification and necessary information have been submitted to your office for withdrawal of the proposed direction issued to us.

1. Industry not discharging any type of effluent at the outside premises. At the time of visit slightly colored effluent appears for the running rain water was noticed in the pipeline same line diverted to lagoon. Further, here we clarify and inform you that, as per the consent conditions allowed us 270 days for production out of which we have run the distillery only 198 days and production unit has been stopped since 9th June 2022 before rainy seasons. Generated effluents have been utilized for composting and not store any type of effluent in the storage lagoons.
- 1.1 Here we also clarify that during the visit there was heavy rainfall in that week and some of the rain water was getting mixed on the ground/ empty compost yard and lagoons. Hence it was observed that the water flow was having slight colour and pH noted by the field Officer was also 7.5, however the mixing of rainwater



through Nala was having very much dilution and further to the river.

- 1.2 Also, we would like to inform that the Fishkill incident was about 40 km away from the Nala and during the visit all manufacturing activity of Distillery as well as Sugar plant was not in operation and none of the effluent was store in any of the lagoon or pond.
2. After your visit ready compost has been shifted to shed and balance compost has been covered with polythene sheets. Moreover, impervious leachate collection is made in such a manner that run-off water of compost yard can be stored. We have taken enough precautions by having impervious leachate collecting tank, garland canal system and recycling/pumping to composting. This arrangement makes sure that even in worst scenario any spent wash sprayed on the windrows and rain water fallen on the windrows will not exit the compost yard and thus will not pollute the unprotected surface, surface water and ground water systems. We hereby assure that all the conditions would be strictly followed.

We once again assure you that we will take at most care in avoiding any contamination of water bodies and health of soil. As you are aware this odour is generally nontoxic and doesn't affect human health and this odour can't be completely be eliminated.

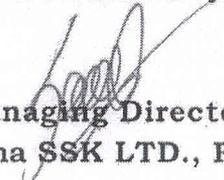
Under the above circumstances and in view of above facts kindly request you to withdraw proposed directions.

Sir, in light of information presented above, we request you kindly not to initiate any action against our unit. We, hereby, assure you that, incidents such as the ones mentioned in your letter will not occur anymore.

Thanking you,

Regards

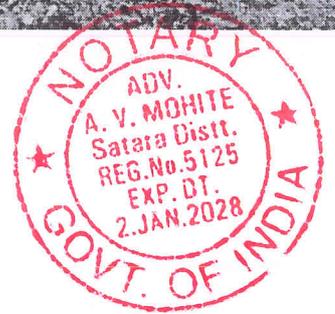
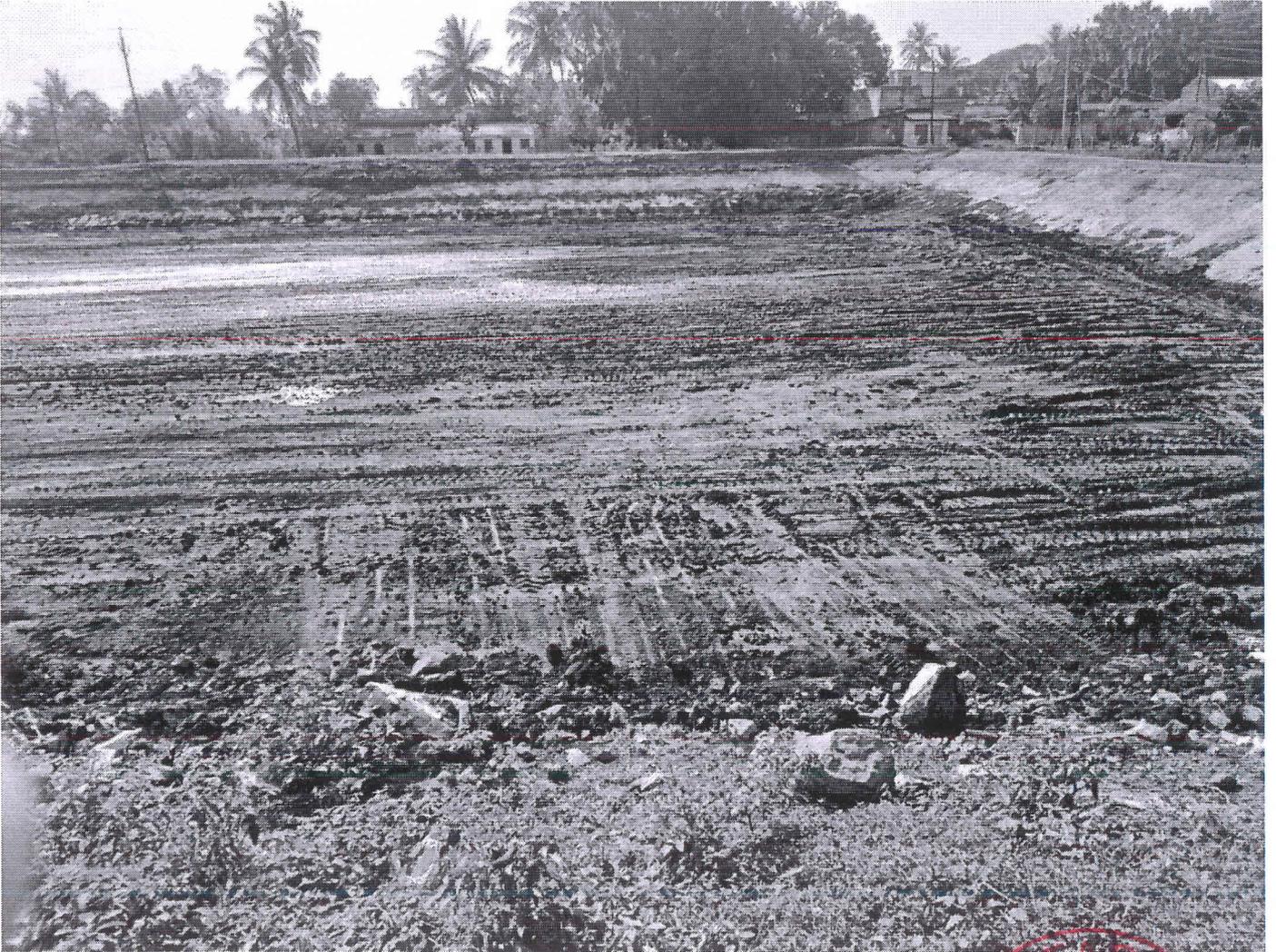
Yours Faithfully,


Managing Director

(Y.M.Krishna SSK LTD., Rethare BK)











YASHWANTRAO MOHITE KRISHNA SAHAKARI SAKHAR KARAKHANA LTD., RETHARE BK.



Post. Shivnagar, Tal. Karad, Dist. Satara. (Maharashtra) Pin : 415 108 GSTIN : 27AAAAK0946L1Z1

Phone : 02164 – 266222 to 266225
(Subject to Jurisdiction Karad, Dist. Satara)
Email : ymkrishnassk@rediffmail.com

Mob : 9075061222 / 9075071222
Fax : 02164 – 266226
Email : ymksskcogen@gmail.com

True Translation Extract of Resolution No. 20 (4) E Passed in the Meeting of Board of Directors held on 11/08/2023.

Resolution No. 20(4) E :-

As reported by the Legal Department, Chairman of Swatantra Bharat Paksha at Sangli Mr. Sunil Pharate has filed an Application No. 69 of 2022 before Hon'ble NGT showing the reason for violation of Water Act, 1974 & Environment (P) Act, 1986.



Shri. Dattatraya Devale, Advocate is looking after the work of the said Suit, Since, the Officers & Employees empowered to look after above works are not presently in service of the Karkhana, New Officers & Employees of the Karkhana appointed are required to authorize to look after above suit work.

Accordingly, after due deliberation, the following Officers & Employees are authorized to sign & file documents, file Vakaltnama, to file Affidavit whenever required, file Reply, Written Statement etc requisite Judicial work as may be necessary as per this application including Advocate Fees & Other incidental expenses and approval is granted.

1. Mr. Ramchandra Shivajirao Patil, Managing Director
2. Mr. Vikas Ramchandra Abhale, General Manager Distillery
3. Mr. Suyog Dattatraya Khanvilkar, Safety & Environment officer
4. Mr. Hrishikesh Ravindra Neralekar, Legal Assistant
5. Mr. Mahesh Laxmanrao Raut, Legal Assistant
6. Mr. Rajendra Sarjerao Shinde, Attendant (Legal)
7. Mr. Swapnil Umesh Kadam, Attendant (Legal)

Proposed by: Shri: Jitendra Laxmanrao Patil

Seconded by: Shri: Vasant Baburao (Dnyanu) Shinde

Resolution Passed Unanimously



True Copy

MANAGING DIRECTOR

यशवंतराव मोहिते कृष्णा सहकारी साखर कारखाना लि., रठरे बुद्रुक

पो.शिवनगर, ता.कराड, जि.सातारा. (महाराष्ट्र) पिन कोड - ४१५१०८ GSTIN : 27AAAAK0946L1ZI

फोन : ०२१६४ - २६६२२२ ते २६६२२५

मोबा : ९०७५०६१२२२/९०७५०७१२२२

Email : ymkrishnassk@rediffmail.com

फॅक्स : ०२१६४ - २६६२२६

Email : ymksskcoغن@gmail.com

(Subject to Jurisdiction Karad, Dist. Satara)

मा. संचालक मंडळाच्या दिनांक ११.०८.२०२३ च्या सभेतील ठराव क्र. २०/४ (इ) ची सत्य प्रत:-

ठराव क्रमांक २०/४ (इ) :-

लिगल विभागाकडील रिपोर्टप्रमाणे, स्वतंत्र भारत पक्षाचे सांगली जिल्हा अध्यक्ष श्री. सुनिल फराटे, सांगली यांनी राष्ट्रीय हरित न्यायालय (पश्चिम विभाग) खंडपिठ, पुणे कोर्टात प्रदुषण नियंत्रण कायदा १९७४ आणि पर्यावरण संरक्षण कायदा १९८६ चा भंग केल्याचे कारण नमूद करून कारखाना विरोधात ओरिजीनल अप्लिकेशन नं. ६९/२०२२ ने अर्ज/दावा दाखल केला आहे.

सदर दाव्याचे कामकाज अॅड. दत्तात्रय देवळे, पुणे हे पहात आहेत. सदरील दाव्याचे कामकाज पहाणेचा अधिकार देणेत आलेले काही अधिकारी व कर्मचारी सध्या आपले कारखान्याच्या सेवेत नसलेने व त्यांचे जागी नविन अधिकारी व कर्मचारी यांना नियुक्त करणेत आलेने नवीन अधिकारी व कर्मचारी यांना सदरील दाव्याचे कामकाज पाहणेचा अधिकार देणे अत्यंत आवश्यक आहे.

त्यावर झालेल्या विचारविनिमयाप्रमाणे सदर दाव्याचे अनुषंगाने संबंधित कागदपत्रावर सहाय्य करणे, कागदपत्रे दाखल करणे, वकीलपत्र दाखल करणे, कारणपरत्वे ऑफिडेव्हीट दाखल करणे, म्हणणे देणे, जाब-जबाब देणे इत्यादी आवश्यक त्या न्यायालयीन कामकाजासंदर्भातील अधिकार कारखान्याचे खालील अधिकारी व कर्मचारी यांना देणेस मंजूरी देणेत येत असून या अर्जाच्या कामकाजाच्या अनुषंगाने तसेच वकील फी सह येणाऱ्या अनुषंगीक खर्चास मंजूरी देणेत येत आहे.

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| १) श्री. रामचंद्र शिवाजीराव पाटील | कार्यकारी संचालक |
| २) श्री. विकास रामदास आभाळे | जनरल मॅनेजर (डिस्टीलरी) |
| ३) श्री. सुयोग दत्तात्रय खानविलकर | सेफ्टी अॅन्ड एनव्हायरमेंट ऑफीसर |
| ४) श्री. ऋषीकेश रविंद्र नेर्लेकर | लिगल असिस्टंट |
| ५) श्री. महेश लक्ष्मणराव राऊत | लिगल असिस्टंट |
| ६) श्री. राजेंद्र सर्जेराव शिंदे | अटेंडंट (लिगल विभाग) |
| ७) श्री. स्वप्निल उमेश कदम | अटेंडंट (लिगल विभाग) |

सूचक - श्री. जितेंद्र लक्ष्मणराव पाटील
 अनुमोदक - श्री. वसंतराव बाबूराव(ज्ञानू) शिंदे
 ठराव सर्वानुमते मंजूर



//सत्य प्रत असे //


 कार्यकारी संचालक

